

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition (Diary) No. 322/2026

Subject : Present petition is filed seeking Hon'ble Commission's permission to continue interchange of infirm power including drawl of Start-Up Power from the grid as per CERC Deviation Settlement Mechanism (DSM) Regulation 2024 read with Regulation 19 of Indian Electricity Grid Code (IEGC) beyond 30.6.2026 till the COD of RAPP-8 or 30.6.2027, whichever is earlier & anticipated delay in commissioning of Unit #8 of the 2x700 MWe Rajasthan Atomic Power Project-7&8 (RAPP-8), Nuclear Power Corporation of India Limited (NPCIL), Mumbai 400094.

Petitioner : Nuclear Power Corporation of India Limited (NPCIL)

Respondent : Northern Regional Load Dispatch Centre (NRLDC)

Date of Hearing : **3.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Naman Saraswat, Advocate, NPCIL
Ms. Jyoti Thakur, NPCIL
Shri Rahul Bisht, NPCIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking permission to continue interchange of infirm power, including drawal of Start-up Power from the grid as per the Deviation Settlement Mechanism Regulations 2024, read with Regulation 19 of Indian Electricity Grid Code 2023, beyond 30.6.2026 till the COD of Unit-8 of Rajasthan Atomic Power Project (RAPP-8) or 30.6.2027, whichever is earlier.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent;

(b) The Respondent to file its reply, if any, within three days with a copy to the Petitioner, who may file its rejoinder, if any, within two days thereafter.

3. The Petition will be listed on **11.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

